

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

EA No. 11/2023

In

Original Application No. 89/2021

In the matter of:

Varun

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

NDOH: 22.08.2024

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1.	Action taken report on behalf of the Delhi Pollution Control Committee in continuation to report dated 22.07.2024.	

Filed by


(P S Pankaj)

Sr. Environmental Engineer

Dated: 20th August, 2024

Place:

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**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN CONTINUATION TO REPORT DATED
22.07.2024.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, Delhi Pollution Control Committee has filed an action taken report on 22.07.2024 interalia mentioning that show cause notices were issued to all 442 hotels/ guest houses on 10.07.2024 for imposition of Environmental Damages Charges of Rs 1 Lakhs on each unit on the basis of office order dated 09.07.2020 who were found using / extracting ground water in Paharganj.
2. That following is the updated status with respect to the show cause notice
 - (a) 260 units submitted their response,
 - (b) 180 units not submitted any response

(c) 02 units submitted their response and also deposited Rs 1 lakhs as Environmental Damages Charges as mentioned in Show cause notice.

3. That order for confirmation of Environmental Damages Charges of Rs 1 Lakhs on 440 units has been issued on 14.08.2024.
4. It is therefore requested to this Hon'ble Tribunal that the present action taken report may kindly be taken on record and grant two moths time to complete the task.



(Pankaj)

Sr. Environmental Engineer

Delhi

Dated th20 August, 2024